

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**Original Application No. 291/302/2015**

**DATE OF ORDER:** 02.08.2019

**CORAM**

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER  
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Ashish Tiwari S/o Shri Rajveer Tiwari, aged about 27 years, currently residing at Plot No. 426 AB, Krish Nagar, Toll Tax Pratap Nagar, Tonk Road, Sanganer, Jaipur.

....Applicant

Ms. Kavita Bhati, proxy for  
Mr. Rameshwar Sharma, counsel for applicant.

**VERSUS**

1. Staff Selection Commission, through its Secretary, Government of India, Block No. 12, CGO Complex, Lodhi Road, New Delhi – 110003.
2. Regional Director (NR), Staff Selection Commission, Northern Region, Block No. 12, CGO Complex, Lodhi Road, New Delhi – 110003.

....Respondents

Mr. Rajendra Vaish, counsel for respondents.

**ORDER (Oral)**

**Per: Suresh Kumar Monga, Judicial Member**

Learned counsel for the respondents, at the very outset, while referring Clause 19 of the Employment Notice (Annexure A/1) has stated that this Bench of the Tribunal does not have the territorial jurisdiction to entertain the present Original Application as the Staff Selection Commission is not maintaining any Regional/Sub-Regional Office within the territorial jurisdiction of this Bench. Clause 19 of the Employment Notice reads, thus: -

**"19. Courts Jurisdiction**

Any dispute in regard to this recruitment will be subject to courts/tribunals having jurisdiction over the place of concerned Regional/Sub-Regional Office of the SSC where the candidate has submitted his/her application."

2. In order to support his contention, learned counsel for the respondents has placed reliance upon a judgment rendered by this Bench of the Tribunal in the case of **Hariom Meena vs. West Central Railway & Ors.** (O.A. No. 291/547/2017 – decided on 03.01.2019).
3. In view of the judgment in **Hariom Meena**'s case (supra), we are of the considered view that the present Original Application cannot be entertained by this Bench of the Tribunal and the same is liable to be returned to applicant.
4. Accordingly, the Registry is directed to return the present Original Application to applicant enabling him to present the same before appropriate Bench of this Tribunal, if so advised. While returning the Original Application, a copy of the same shall be retained by the Registry.

**(A. MUKHOPADHAYA)  
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)  
JUDICIAL MEMBER**